



2026:AHC:75890-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 874 of 2026

Surendra Kumar Sharma

.....Petitioner(s)

Versus

Union of India and 4 others

.....Respondent(s)

Counsel for Petitioner(s) : Radhey Shyam Dwivedi
Counsel for Respondent(s) : A.S.G.I., A.K. Goyal, A.C.S.C.,
Madhur Prakash

Chief Justice's Court

**HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.**

1. This petition, purportedly in public interest, has been filed by the petitioner, an Advocate, seeking direction to the respondents to supply natural gas connection to the industries on the basis of guidelines issued by Ministry of Petroleum and decide the application dated 22.02.2026 filed by the petitioner.

2. While indicating the credentials, the petitioner has *inter alia* indicated as under:-

"4. That, petitioner is practicing lawyer in District-Firozabad and legal advisor of some industry which are situated in District-Firozabad and Industrialist of Firozabad has authorized to petitioner to handle industrial matter before Industrial Authorities."

3. Filing of the petition by an Advocate purportedly in public interest with the assertion that he is legal advisor of some industries and the industries have authorized him to handle the matters before the industrial authorities and, therefore, filing of the present petition before this Court, necessarily takes out the petition from the purview of a public interest. An advocate who is approached by his clients for redressal of the grievance, cannot be permitted to become a petitioner and file PIL advancing cause of his clients.

4. The conduct may amount to professional misconduct, however, with a

warning to the petitioner not to indulge in similar adventure in future, the petition is **dismissed** as withdrawn.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

April 8, 2026

RK/AKShukla